

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N
Dated- Guwahati, the 3rd January, 2020

No. HC.VII-167 (Pt.-VII)/2014/**40**/A : Hon'ble the High Court has been pleased to ***nominate*** the following Judicial Officers to participate in a three day Workshop on "***Multi-Agency Coordination in Tackling Violence against Women and Children in India***", scheduled to be held from **15 – 17 January, 2020** at the Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie –

Sl. No.	Name & Designation	Contact Details
1.	Smti Munmee Neog, Sub-Divisional Judicial Magistrate (S), Goalpara [under order of transfer as Sub-Divisional Judicial Magistrate (M), Abhayapuri]	Mob. No. 86383-80458 e-mail- munmeeneog@gmail.com
2.	Smti Surajita Trivedy, Sub-Divisional Judicial Magistrate (S), Barpeta [under order of transfer as Sub-Divisional Judicial Magistrate (M), Gossaigaon]	Mob. No. 99575-28400 e-mail- trivedysur@gmail.com

The Officers are to attend the programme accordingly.

By order,
Sd/- Dhruvad Kashyap Das
Registrar (Judicial)
Gauhati High Court, Guwahati

Memo No. HC.VII-167 (Pt.-VII)/2014/**41 - 54**/A dated 03.01.2020
Copy forwarded for information and necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the period, (b) they will be entitled to T.A. & D.A. as admissible under the Rules.

3. Ms. Alankrita Singh, IPS, Deputy Director, LBSNAA & Associate Coordinator, NGC, Mussoorie.
4. The Director, Judicial Academy, Assam.
5. The Registrar (Vigilance / Admn.), Gauhati High Court, Guwahati.
6. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.

7. The District & Sessions Judge, Goalpara / Bongaigaon / Barpeta / Kokrajhar.

He / she is requested to inform the nominated participant of his / her District accordingly.

8. Ms. Anjali Chauhan, Associate Professor, NGC, LBSNAA, Mussoorie.
9. The Joint Registrar (Judl. / PM & P), Gauhati High Court, Guwahati.
10. Smti Munmee Neog, Sub-Divisional Judicial Magistrate (S), Goalpara [under order of transfer as Sub-Divisional Judicial Magistrate (M), Abhayapuri]
11. Smti Surajita Trivedy, Sub-Divisional Judicial Magistrate (S), Barpeta [under order of transfer as Sub-Divisional Judicial Magistrate (M), Gossaigaon]

For any clarifications or further information, the nominated participants may contact-

Ms. Anjali Chauhan,
Associate Professor, National Gender Centre (NGC),
Lal Bahadur Shastri National Academy of Administration (LBSNAA),
e-mail: ngc.lbsnaa@nic.in / anjali.chauhan@nic.in
Ph. No.- 0135-2633295

12. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
13. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload the Notification in the official web site of the Gauhati High Court immediately.*
14. CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

H/2
3-1-2020
Registrar (Judicial)
03.01.2020

CONCEPT NOTE

STRENGTHENING PROSECUTION IN CASES OF VIOLENCE AGAINST WOMEN AND CHILDREN

About the Organisation

The National Gender Centre (NGC) has been running under the aegis of Lal Bahadur Shastri National Academy of Administration (LBSNAA) since 1995. It was established with the foremost aim of mainstreaming gender and child rights in policy, programme formulation and implementation in Government.

Over the 23 years of its existence, the Centre has successfully ensured the mainstreaming of gender and child rights training into all courses at the LBSNAA viz. Induction trainings and in-service mid-career training programmes for IAS officers at all levels besides conducting programmes on myriad aspects for officers from All India/Central Services.

Working towards that end, the Centre, has been actively involved in designing and conducting thematic workshops, programmes and trainings including Training of Trainers (ToTs) for trainers and policy makers in order to enhance gender and child rights sensitization as well as increase capacities for gender analysis and gender planning.

Rationale

According to the National Crime Record Bureau (NCRB) data,¹ 3,38,954 cases of crimes against women were registered in 2016, including 38,947 cases of rape.

In 2016, crimes against children registered under the Protection of Children from Sexual Offences (POCSO) Act stood at 36,022.

Going by the NCRB state-wise data, of all rape cases for trial in 2016, 25.5 percent resulted in conviction. The conviction rate stood at 29.4 percent in 2015.

Poor reporting of offences² due to structural social inequalities and constraints on one hand and abysmally poor conviction rates on the other, plague the government's efforts at combating violence against women and children. This is despite the country having adequate legal provisions to tackle the same.

A 2017 report by NGO Bharatiya Stree Shakti³ on *"Tackling Violence Against Women: A Study of State Intervention Measures"*, funded by the Union Ministry of Women and Child Development, says that the "low conviction rate in rape cases can be attributed to the lack of coordination between the investigating officers and the public prosecutors".

In his seminal essay, "Deterrence in the Twenty-First Century",⁴ Daniel S. Nagin, based on theory and empirical knowledge, concluded that the certainty of being caught is a vastly more

¹ <http://ncrb.gov.in>

² https://www.washingtonpost.com/world/asia_pacific/its-not-easy-to-report-on-rape-in-india/2016/12/20/fb13528-c0b1-11e6-b527-949c5893595e_story.html?noredirect=on

³ <http://www.bharatiyastreesakti.org/2018/01/06/tackling-violence-against-women/>

⁴ https://www.jstor.org/stable/10.1086/670398?seq=1#metadata_info_tab_contents

powerful deterrent than the punishment itself. Certainty refers to the likelihood of being caught and punished for the commission of a crime.

A low conviction rate in the backdrop of low reporting of offences translates into low chances of being caught and punished and hence low deterrence.

In this context, a 3 days Course for important stakeholders engaged in investigation and prosecution of cases of Violence against Women and Children with the overall goal of Strengthening Prosecution in cases of Violence against Women and Children.

Objectives

1. Identification of bottlenecks in improving Conviction Rates in cases of Violence against Women and Children
2. Collectively deliberating on solutions to tackle these bottlenecks
3. Fostering greater collaboration between the stakeholders

Pedagogy

It is proposed to deploy diverse pedagogy to achieve the desired learning outcomes, like Case Teaching Method, Stakeholder Analysis, Role Play Techniques, apart from lectures by eminent speakers. To incorporate elements of Experiential Learning and Peer Learning, participants may be asked to share relevant cases prior to the Course, that they might have worked on, which could be success or failure stories for everyone to draw lessons from.

Participants

1. District Magistrates/Additional District Magistrates
2. Superintendents of Police/Additional Superintendents of Police
3. Judicial Officers Sessions Courts
4. Prosecution Officers
5. Medical Officers

Duration

Programme would be of 3 days

Venue

Lal Bahadur Shastri National Academy of Administration, Mussoorie.



(Alankrita Singh)
 Deputy Director &
 Associate Coordinator,
 National Gender Centre,
 LBSNAA, Mussoorie